

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 2 of 2016 & IA No. 2 of 2016

Dated: 13th January, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Kishangarh Hi-tech Textile Park Ltd. (KHTPL) Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Gupta
Mr. Kumar Mihir

Counsel for the Respondent(s) : -

ORDER

Heard Mr. Vishal Gupta, learned counsel for the appellant.

According to the learned counsel for the appellant, instant Appeal involves the question as to which Regulations whether State Regulations 2009 or 2014 will apply to the wheeling charges and banking.

Admit.

Issue notice of the Appeal to all the respondents returnable within two weeks from today. Counter affidavit/reply may be filed within four weeks from today and rejoinder, if any, may be filed within two weeks thereafter. *Dasti* service is permitted.

Interlocutory Application No. 2 of 2016 has been moved on behalf of applicant/appellant seeking stay of operation of the impugned order.

Heard.

Issue notice of the said application to the respondents requiring them to file their objections/reply within two weeks from today and appellant may file reply to the objections, if any, within two weeks thereafter.

Post the appeal for hearing on 12th February, 2016.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

RKT/SH